

The Government have constituted Groups of Officers to look into the problems of closed mills in the cotton textile sector in the country.

Loss Suffered by N.T.C.

3753. SHRI B.V. DESAI : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether all the nine subsidiaries of the National Textile Corporation have worked out a plan for reducing losses ;

(b) whether total losses of Rs. 100 crores in 1983-84 are to be brought down progressively ;

(c) the total number of mills where reduction in losses has been projected by NTC in March, 1985 ;

(d) the extent to which losses will be reduced; and

(e) the steps that are being taken in this direction ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) Yes, Sir. Efforts are being made by all the 9 subsidiaries of NTC to reduce the losses.

(b) to (d) During 1983-84, the nationalised mills under NTC incurred a loss of Rs. 137 crores. The average monthly losses during April-December 1984 were of the order of about Rs. 15 crores. During January-March 1985 the average monthly losses have been reduced to about Rs. 11 crores. This reduction has been achieved by all subsidiary Corporations of NTC during January-March 1985.

(e) Some of the important steps taken or are being taken to improve the performance of the mills are as under :

- (i) Arrangements are being made for timely procurement of cotton from different available channels.
- (ii) Working capital has been replenished to make up for cash losses.
- (iii) To overcome the power shortage, self generating capacity has been provided.

(iv) Cost control methods have been introduced for reduction in cost at all levels.

(v) Management of the subsidiaries is being strengthened for better management of available resources.

(vi) Workers participation scheme in the management of the mills is being encouraged.

(vii) Efforts are being made for reducing the non-operational administration expenses.

Foreign Money for Election Purposes

3754. SHRI VIJAY KUMAR MISHRA: Will the Minister of FINANCE be pleased to state :

(a) whether some Saudi sources had remitted in a clandestine manner over Rs. 2 crores to a Bombay based smuggler who was a candidate in recent Assembly election;

(b) if so, the details thereof; and

(c) whether any step has been taken to check the flow of foreign money for election purposes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No such report has been received by Government.

(b) Does not arise.

(c) The Foreign Contribution (Regulation) Act, 1976 provides that no foreign contribution shall be accepted by a candidate for election. However, if a candidate for election had received any foreign contribution at any time within 180 days immediately preceding the date on which he is duly nominated as such candidate, he is required to give an intimation thereof in the prescribed form and in the prescribed manner within fifteen days from the date on which he is duly nominated as a candidate for election. No such intimation has been received from any candidate for election in the recent Assembly elections.

Group Insurance Scheme for Bhatti Mine Workers of Delhi

3755. SHRIMATI USHA CHOUDHARI: Will the Minister of STEEL, MINES AND COAL be pleased to state :